

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 1638 OF 2019**  
**IN**  
**DFR NO. 2276 OF 2019**

**Dated : 4<sup>th</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

<b>Lanco Kondapalli Power Ltd.</b>	<b>...Appellant(s)</b>
<b>Vs.</b>	
<b>Southern Power Distribution Company of Andhra Pradesh Ltd. &amp; Ors.</b>	<b>...Respondent(s)</b>

Counsel for the Appellant(s) : Mr. Shashwat Kumar  
Mr. Naman Mittal

Counsel for the Respondent(s) :

**ORDER**

**IA NO. 1638 OF 2019**  
***(Appln. for urgent listing)***

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, the application is disposed of.

**DFR NO. 2276 OF 2019**

Issue notice to the Respondents returnable on 11.09.2019. Dasti, in addition is permitted. List the matter on **11.09.2019** subject to curing the defects.

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*kt/mkj*

